

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

**Customs Appeal No. 21833 of 2018
Customs Cross Objection No. 20117 of 2019**

(Arising out of Order-in-Appeal No. 216-218/2018 dated 04.06.2018
passed by the Commissioner of Customs (Appeals), Bangalore.)

M/s. South India Trading Co.,
XII-568-570, North Kottacherry,
Kanhangad, Kasargod – 671 329.

Appellant(s)

VERSUS

Commissioner of Customs,
New Custom House,
Panambur, Mangalore – 575 010.

Respondent(s)

With

**Customs Appeal No. 21834 of 2018
Customs Cross Objection No. 20118 of 2019**

(Arising out of Order-in-Appeal No. 216-218/2018 dated 04.06.2018
passed by the Commissioner of Customs (Appeals), Bangalore.)

Shri. Asharf C.M., Partner,
South India Trading Co.,
XII-568-570, North Kottacherry,
Kanhangad, Kasargod – 671 329.

Appellant(s)

VERSUS

Commissioner of Customs,
New Custom House,
Panambur, Mangalore – 575 010.

Respondent(s)

APPEARANCE:

None for the Appellant

Mr. Maneesh Akhoury, Assistant Commissioner (AR) for the
Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR PULLELA NAGESWARA RAO,
MEMBER (TECHNICAL)**

Final Order No. 21822-21823 /2025

DATE OF HEARING: 13.11.2025

DATE OF DECISION: 13.11.2025

DR. D.M. MISRA

None present for the appellants. The matter has been listed on 13.01.2025, 12.02.2025, 12.03.2025, 29.04.2025 and today i.e. 13.11.2025. On all these occasions, none appeared for the appellant nor was there any adjournment request. It seems that the appellant is not serious in prosecuting the appeals before this forum. Consequently, the appeals are dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

Gb/Raja....